

<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
<b>FOR THE ATTENTION OF THE CREDITORS OF ERA INFRA ENGINEERING LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of the Corporate Debtor	Era Infra Engineering Limited
2.	Date of Incorporation of Corporate Debtor	03rd September, 1990
3.	Authority under which the Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs Registrar of Companies of Delhi & Haryana under Companies Act, 1956
4.	Corporate Identity Number of Corporate Debtor	L74899DL1990PLC041350
5.	Address of the Registered Office and Principal Place of Business, if any	1107, Indraprakash Building, 21, Barakhamba Road, New Delhi-110001
6.	Insolvency Commencement date in respect of the Corporate Debtor	12th April, 2017
7.	Estimated date of closure of Insolvency Resolution Process	08th October, 2017 (180 days from the date of Insolvency)
8.	Name, Address, Email Address and the Registration Number of the Interim Resolution Professional	Name: CA Vivek Goyal Address: #5756, Duplex House, Modern Housing Complex, Manimajra, Chandigarh-160101 Email Id: goyalvivek_ca@yahoo.com Registration No.: IBBI/PA-001/IP- 00089/2016-17/1117
9.	Last date for Submission of Claims	01st May, 2017

Notice is hereby given that the National Company Law Tribunal (NCLT), Delhi Principal Bench has ordered the commencement of a corporate insolvency resolution process in respect of Era Infra Engineering Limited on 12th April, 2017.

The creditors of Era Infra Engineering Limited are hereby called upon to submit a proof of their claims on or before 01st May, 2017 to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (insolvency Resolution Process for Corporate Persons) Regulations, 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorized Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including Workmen and Employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
CA Vivek Goyal  
Interim Resolution Professional

Date: 17th April, 2017  
Place: New Delhi

8cm x 14cm